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NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(IB) No. 666/KB/2018  
CA(IB)No.1488/KB/2019  
CA(IB)No.1489/KB/2019

Present: 1. Hon'ble Member (J), Shri H.V. Subba Rao(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> NOVEMBER 2019, 10:30 A.M

Name of the Company		J.A Finance Ltd.-Vs- Shri Balmukund Poly Plast Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. JISHNU SAHA, SR. ADV ] For Corporate  
2. MR. AMRITAM MANDAL, ADV ] Financial Creditor

*[Signature]*  
14/11/19

2. MR. ISHAAN SAHA, ADV ] For Corporate  
2. MR. A.K. AWASTHI, ADV ] Sector

*[Signature]*  
14/11/19

1. MR. ZEESHAN NAQUE, ADV ] For the  
2. MS. SINTHIA BALA, ADV ] IRP -

*[Signature]*  
14/11/19

Daily order dated 14.11.2019

103.

CP(IB) No. 666/KB/2018

**CA(IB)No.1488/KB/2019**

**CA(IB)No.1489/KB/2019**

- J.A Finance Ltd.-Vs- Shri Balmukund Poly Plast Pvt.Ltd.

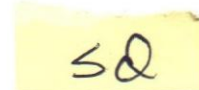
**ORDER**

Advocates appearing on both sides are present. Advocates appearing for the IRP is present.

CA(IB)No.1488/KB/2019 is filed by the IRP praying for withdrawal of the further proceedings in pursuance of the final order of admission of the Corporate Debtor passed by this Bench on 16.10.2019 in CP(IB)No.666/KB/2018 on account of settlement arrived in between the parties after passing of the final order.

CA(IB)No.1489/KB/2019 is filed by the Financial Creditor with very same prayer.

Both the CAs are allowed and main CP stands disposed of as withdrawn.



H.V. Subba Rao  
Member (Judicial)